

FORM B
Public Announcement
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S. TAQUITO LEASE OPERATORS PRIVATE LIMITED

S.No	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s. Taquito Lease Operators Private Limited
2.	Date of incorporation of corporate debtor	30 May 2012
3.	Authority under which corporate debtor is incorporated/registered	ROC-MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70103MH2012PTC231662
5.	Address of the registered office and principal office (if any) of corporate debtor	Reg Address: Shop No. 56, 01st Floor, Krisha Arcade, Building No. 11, Yashwant ShrustiKhaira, Boisar, Tal. & Dist. Palghar. , Palghar, Maharashtra, India 401501
6.	Date of closure of Insolvency Resolution Process	12/11/2024
7.	Liquidation commencement date of corporate debtor	13/11/2024
8.	Name and registration number of the insolvency professional acting as liquidator	Hasti Mal Kachhara IBBI/IPA-002/IP-N00342/2017-2018/10992
9.	Address and e-mail of the liquidator, as registered with the Board	A-602, Nirman Apartments, Pump House, Vikas Nagar, Andheri (East), Mumbai City, Maharashtra 400093 hastimal.kachhara@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	KDRA Insolvency Professionals Private Limited Unit # 207, 2nd Floor, Kshitij CHS Ltd, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai 400053. Email:irp.taquitolease@gmail.com
11.	Last date for submission of claims	13/12/2024

Notice is hereby given that the National Company Law Tribunal (MUMBAI) has ordered the commencement of liquidation of the M/s. Taquito Lease Operators Private Limited on 13/11/2024.

The stakeholders of M/s. Taquito Lease Operators Private Limited are hereby called upon to submit their claims with proof on or before **13/12/2024**, to the liquidator at the address mentioned against item No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 17.11.2024
Place: Mumbai.

Sd/-
Hasti Mal Kachhara
Reg No: IBBI/IPA-002/IP-N00342/2017-2018/10992